

High Court of Jammu & Kashmir and Ladakh at Jammu
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 06ab/2022 Dated: 4-2-22

It is hereby notified that Sh. Adnan Manzoor S/O Sh. Manzoor Hussain R/O Teshil Kotranka (Budhal), District Rajouri A/P 61, Vidhata Nagar, Bathindi Road, Jammu, on having been appointed as Munsiff/Civil Judge Junior Division by Department of Law and Justice, Government of Union territory of Jammu and Kashmir, vide order No.2258-LD (Estt.) of 2020 dated 01.06.2020, has surrendered his Certificate of Enrollment as an Advocate to this Registry. Therefore, his Certificate of Enrolment bearing No.JK-04/2017 dated 28.01.2017 is kept in abeyance.

By Order.


(Mohammad Yasin Beigh)
Registrar (Adm.)

4/2/22

No: 1939-46/Ru/LP Dated: 4-2-2022
Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Rajouri.
3. Secretary, Bar Council of India, New Delhi
4. President, District Bar Association, Rajouri.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
7. Sh. Adnan Manzoor S/O Sh. Manzoor Hussain R/O Teshil Kotranka (Budhal), District Rajouri A/P 61, Vidhata Nagar, Bathindi Road, Jammu for information.


Registrar (Adm.)

4/2/22